


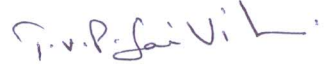

**NATIONAL COMPANY LAW TRIBUNAL  
DIVISIONAL BENCH  
CHENNAI**

**ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI  
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 12/01/2017 AT 10.30 AM**

**PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL  
SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL**

**APPLICATION NUMBER** :  
**PETITION NUMBER** : CP/10/2016  
**NAME OF THE PETITIONER(S)** : Travancore Solvents & Oils  
**NAME OF THE RESPONDENT(S)** : M/s Kerala Chamber of Commerce & Industry & 5 Ors  
**UNDER SECTION** : 241,242,242 (4)

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
REPRESENTATION BY WHOM			

1.	S. Manoj Kumar (For. B. Dhanaraj)	Counsel for petitioners	
2.	T. V. P. Sai Vilas for Anil Nair	R2 & R3	
3.	K. howtham Kumar	Counsel for R1	

**ORDER**

Counsels representing both the parties present. Counsel for petitioners filed a copy of the order of NCLAT dated 03.01.2017 that directed this Bench to decide the case both on merits and on the question of maintainability uninfluenced by the impugned order passed by this Tribunal. The copy of the same is taken on record. Time extended at request of counsel for the respondents to file counter. Put up on **02.02.2017 at 10.30 A.M.**

  
(Ch. Md. Sharief Tariq)  
Member (Judicial)

  
(K. Anantha Padmanabha Swamy)  
Member (Judicial)